## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 445/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2017

NAME OF THE PARTIES:

Sanjeev Gupta

V/s.

Chaubey Realties Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

(D) Manoj G. Agre Adv. In Petitional Propriation

(D) Trector

(D) Trector

## ORDER TCP 445/I&BC/NCLT/MB/MAH/2017

On the Memo filed by one of the Directors of the Corporate Debtor Company saying that the Company would settle the claim amicably if one weeks' time is given, at their request, list this matter on 25.9.2017 for reporting Settlement.

Sd/-V. NALLASENA

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)